

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404

IA/5321/ND/2020 in IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 25.01.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr Vivek Kumar,
Ms. Hima Bhardwaj, Advs.
For the Respondent :

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Learned Counsel for the Financial Creditor is present and seeks pass over, but due to paucity of time pass over is not possible. There is no representation on behalf of the respondent. Let this matter be posted to 06.02.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Mukesh

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**